

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-455(PB)/2017

IN THE MATTER OF:

M/s. Indabulls Housing Finance Ltd. Applicant/Petitioner

Vs.

M/s. Forging Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 07.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Petitioner/Applicant : Mr. Chetan Sharma, Sr. Adv.,
Mr. Abhishek Swaroop, Mr. Anupam K. Sinha,
Advocates

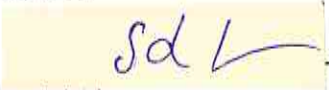
For the Respondent : Mr. Mohit Chaudhary, Ms. Garima Sharma,
Advocates

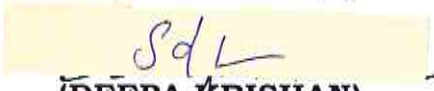
ORDER

Learned Counsel for the respondent requests for 10 days' time to file reply. Let the reply be filed on or before 17th November, 2017 with a copy in advance to the Counsel for the petitioner.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the Counsel opposite.

List for arguments on 30th November, 2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)